

57/85-Customs dated the 17th March, 1985 so as to exempt 8 additional items of drug intermediates from the whole of the additional duty of customs leviable thereon.

[Placed in Library. See No. LT-1415/85].

**Annual Report and Review on the Working of Rampur Raza Library, Rampur for 1983-84 and a Statement for delay in laying these papers, Annual Report of Central Vigilance Commission, New Delhi for the period from 1-1-84 to 31-12-84 etc.**

**THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAININGS ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO) : I beg to lay on the Table—**

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 1983-84 along with Audited Accounts under sub-section (2) of section 22 of the Rampur Raza Library Act, 1975.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rampur Raza Library, Rampur, for the year 1983-84.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-1416/85].

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the period from 1st January, 1984 to 31st December, 1984.
- (ii) A copy of the Memorandum (Hindi and English versions) explaining reasons for non-acceptance of Commission's

advice in certain cases mentioned in the Report.

[Placed in Library. See No. LT-1417/85].

11.08 hrs.

**MESSAGES FROM RAJYA SABHA**

[English]

**SECRETARY GENERAL :** Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 26th August, 1985, agreed without any amendment to the Intelligence Organisations (Restriction of Rights) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 20th August, 1985."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 26th August, 1985 agreed without any amendment to the Tobacco Board (Amendment) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 22nd August, 1985."
- (iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 26th August, 1985, agreed without any amendment to the Judges (Protection) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 23rd August, 1985."